## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2467 ANSWERED ON:23.08.2013 SEXUAL HARASSMENT AND MOLESTATION OF GIRLS Chavan Shri Harischandra Deoram

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken cognizance of incidents of sexual harassment and molestation of girls studying in schools for deaf, dumb and blind students;
- (b) if so, the details thereof;
- (c) the details of such cases reported during each of the last three years the current year, State/UT-wise; and
- (d) the action taken or proposed to be taken by the Government in this regard and also to ensure the safety/security of such children?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): No separate data regarding sexual harassment and molestation of girls studying in schools for deaf, dumb and blind student is maintained by the Government. However, as per the National Crime Records Bureau (NCRB) data, a total number of 22172, 24206 and 24923 rape cases have been registered during 2010,2011 and 2012 respectively. Similarly, total number of 40613,42968 and 45351 cases have been registered under assault on women with intend to outrage her modesty during 2010,2011 and 2012. Under insult to the modesty of women, 9961, 8570 and 9173 cases have been registered during 2010,2011 and 2012 respectively.
- (c): The details of number of cases registered, State-wise during the year 2010, 2011 and 2012 for rape, under assault on women with intend to outrage her modesty and insult to the modesty of women are at Annexe.
- (d): Safety of women and children in the country is of utmost priority to the Government. Efforts have all along been made to establish mechanisms to provide safe and secure environment for women and children. On the legislation front, women specific laws like the "Protection of Women from Domestic Violence Act, 2005"; "Dowry Prohibition Act, 1961"; "Indecent Representation of Women (Prohibition) Act, 1986"; and the "Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013" have been enacted.

The Government has enacted `The Protection of Children from Sexual Offences Act, 2012' to provide protection to all children under the age of 18 years from the offences of sexual assault, sexual harassment and pornography. Recently, the "Criminal Law (Amendment), Act 2013" has also been enacted making the punishment more stringent for offences like rape, besides recognizing various other activities like voyeurism, stalking etc. as offences and crime against women.